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## (1869) 02 CAL CK 0019

## **Calcutta High Court**

Case No: None

Raja Enayet Hossein APPELLANT

Vs

Bamir Chand and Others <BR> Raja Enayet Hossein Vs Giridhari Lal

RESPONDENT

Date of Decision: Feb. 22, 1869

## Judgement

- 1. This is an appeal from the decision of the High Court, which has reversed the decision of the Court below, and has, in substance, held that the Statute of Limitations does not apply to this case. It appears that the property in question is claimed under a deed of gift, which applies to one-third of it, and under a will, which applies to the remaining two-thirds. Very shortly after the death of the testator, which took place in the year 1841, and in consequence of disputes which had arisen in the family with respect to the validity of the deed of gift and the validity of the will, proceedings were instituted, which resulted in a decree not of a final character, but which was made in the presence of all the parties, on the 19th November 1842, and under which the eldest son of the testator was put in possession of the property, in which he has remained ever since. It would thus appear to be beyond doubt that the Statute, at all events, commenced to run from the 19th November 1842, and it is, therefore, incumbent upon those who have taken these proceedings, under plaint filed on the 18th February 1859, to show some circumstances which would take the case out of the operation of the ordinary rule, much more than twelve years having elapsed between those two dates.
- 2. Now the claim which is filed is not, as has been argued at the bar, a claim founded upon the notion of the person under whom the claimant claims being a cestui qui trust of the eldest son, under a deed or will; but it is a claim under an intestacy distinctly alleging the Mohammedan law, and praying for the division of the estate of an intestate under that Mohammedan law, and it is a specific claim for the share to which the person under whom the plaintiff claimed, would have been entitled in the case of an intestacy.

- 3. In answer to that, the Statute of Limitations is set up. It appears, that the particular person, under whom the claimant, in the first of the appeals now before us, derives his title, although he was an infant at the time when the suit of 1841 was instituted, and when the petition, which has been referred to was filed by him in support of the deed of gift and of the will, became of age in the year 1842, and before the date of the decree, and he must be taken to have had full cognizance of all the facts and matters which were in dispute at and after that time. Although a second suit was instituted by other members of the family in the year 1852, it does not appear, that, in the subsequent proceedings any new questions have been raised, or that any new facts have been elicited, or that any new discovery of any fraud has been made; and their Lordships are of opinion that there has not been in this case any such discovery of fraud as can be held to have postponed the operation of the Statute of Limitations.
- 4. There is another point which appears to have been taken by the learned Judges of the High Court, and which seems to have been founded on the supposition that there was some distinction to be made in favour of a person claiming under an execution sale, as contra-distinguished from the representatives of any person claiming under an ordinary assignment or conveyance. In the opinion of their Lordships, there is no foundation in principle or authority for any such distinction; but the person who comes here as the plaintiff, and who is the respondent in this case, must stand in the same position as the son Bahadur, whose rights he bought, would have stood in if he had been the claimant, and as the daughter would have stood in with respect to the other share, if she had been the claimant. With respect to both of them, the daughter was of age at the time of the proceedings in 1842; the son Bahadur became of age in 1842; and they have had full notice of all the facts. Their Lordships have already said, that there has been no subsequent discovery of any fraud, nor indeed, as far as appears, any new matter whatever brought in issue between these parties beyond that which was raised in the proceedings in 1841 and 1842. The learned Counsel who argued the case, on the part of the respondent, has been unable to produce any authority in support of any such distinction as has been supposed to exist between a person standing in the position of a claimant under an execution sale and a claimant under any other conveyance or assignment.
- 5. It appears, therefore, to their Lordships, that, in this case, the time must be taken to have begun to run, at all events, from the date of the decree, on the 19th November 1842, and that there is nothing whatever to bring this case within any of the exceptions to the Statute of Limitations; and, consequently, that the decisions of the Zilla Court were right, and that the High Court ought to have dismissed the appeal from that decision, with costs. It is admitted, that the second appeal, now before their Lordships, raises precisely the same questions as the first. The order, therefore, which their Lordships will humbly recommend Her Majesty to make, will be to reverse the decision of the High Court, and to declare that that Court ought to have dismissed the appeals before them with costs. We think that the costs of both these appeals should follow the result.